NOTICE FOR INVITING APPLICATIONS FOR EMAPANNELLING EXPERTS AS MEDIATOR OR CONCILIATOR

The Ministry of Corporate Affairs (MCA) has vide Notification No. GSR 877 (E) dated 09.09.2016 empowered the Regional Director(s) to prepare and maintain / update a panel of eligible experts who are willing to be appointed as mediator or conciliator in respective Regions in pursuance of Rule 3 of the Companies (Mediation and Conciliation) Rules, 2016 read with Section 442 of the Companies Act, 2013. The panel shall be placed on the website of Ministry of Corporate Affairs or any other website as may be notified. The copy of said Rules is available on the MCA website (www.mca.gov.in).

2: Accordingly, applications are invited from eligible persons who are interested in getting empanelled as mediators or conciliators with the Regional Director, Northwest Region, Ahmedabad. The applicant must be a citizen of India.

3. The interested persons shall apply in Form no. MDC-1 (annexed to the Companies (Mediation and Conciliation Rules, 2016 (format enclosed). The application should be submitted through email (rd.northwest@mca.gov.in) as well as in the physical form on the abovementioned address with supportive documentary evidence within the specified timelines.

4. The persons willing to be empanneled as Mediators or Conciliators shall not be qualified for being empanelled as Mediators or Conciliators unless he:

(a) has been a Judge of the Supreme Court of India; or
(b) has been a Judge of a High Court; or
(c) has been a District and Sessions Judge; or
(d) has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force; or

(e) has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience; or

(f) is a qualified legal practitioner for not less than ten years; or

(g) is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary; or

(h) has been a Member or President of any State Consumer Forum; or

(i) is an expert in mediation or conciliation who has successfully undergone training in mediation or conciliation.

5. The applicants are advised to mention their correct and active e-mail addresses and mobile number in the application. The Directorate reserves the right to make the correspondence through e-mail only.

6. The last date for receiving application is 16.03.2020 before 5:00 PM. The application received without documentary evidence in respect of qualification shall be rejected without notice.

7. PLEASE NOTE THAT THE EXPERT WHO HAVE ALREADY BEEN EMPANELLED AND WILLING TO CONTINUE NEED NOT APPLY AGAIN. IN CASE OF ANY CHANGE IN THEIR PARTICULAR LIKE E-MAIL, MOBILE NO. ETC, THE SAME MAY BE INTIMATED THE REGIONAL DIRECTOR (NWR), AHMEDABAD.

M V CHAKRANARAYAN
REGIONAL DIRECTOR